SHRI A.C. JOS: I request Shri Vajpayee to withdraw this motion. ...(Interruptions)

SHRI RAMESH CHENNITHALA: Sir, there is no need to discuss this because the Chief Minister of Bihar has resigned. it was reported by the UNI.

MR. DEPUTY-SPEAKER: I am not concerned with what has happened.

(Interruptions)

[Translation]

MR. DEPUTY SPEAKER: Now the House will take up private member's business. Say something on it if you wish SO.

(Interruptions)

SHRI RAJESH RANJAN 'ALIAS' PAPPU YADAV: When shall | speak?

MR. DEPUTY SPEAKER: You please speak on Monday.

(Interruptions)

15.32 hrs.

[Translation]

Forest (Conservation) Amendment Bill* (Amendment of Section 2)

SHRI MAHABIR LAL BISHWAKARMA (HAZARIBAGH): I beg to move for leave to introduce a Bill further to amend the Forest Conservation Act 1980.

[English]

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Forest Conservation Act, 1980."

The motion was adopted.

[Translation]

SHRI MAHABIR LAL BISHWAKARMA (HAZARIBAGH): I introduce the Bill.

15.33 1/2 hrs.

[Translation]

Constitution (Amendment) Bill*

(Amendment of Article 217)

SHRI MAHABIR LAL BISHWAKARMA (HAZARIBAGH): I beg to move for leave to inroduce a bifl further to amend

*Published in the Gazette of India Extra-Ordinary Part II-Section 2, dated 25-7-97

the constitution of India.

(English)

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

[Translation]

SHRI MAHABIR LAL BISHWAKARMA: I Introduce the RIII.

15.34 hrs.

[English]

The Compuleory Sterilisation Bill*

SHRI RAMESHWAR PATIDAR (KHARGONE): Sir. I beg to move for leave to introduce a Bill to provide for compulsory sterilisation for promoting small family norm and for matters connected therewith.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for compulsory sterilisation for promoting small family norm and for matters connected therewith."

The motion was adopted.

SHRI RAMESHWAR PATIDAR: I Introduce the Bill.

15.34 1/2 hrs.

[English]

Puniab Municipal Corporation Law (Extension to Chandigarh) Amendment Bill (Amendment of the Schedule)*

SHRI SATYA PAL JAIN (CHANDIGARH): Sir, I beg to move for leave to intorduce a Bill to amend Punjab Municipal Corporation Law (Extension to Chandigarh) Act, 1994.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend Punjab Municipal Corporation Law (Extension to Chandigarh) Act, 1994.

The motion was adopted.

SHRI SATYA PAL JAIN: I introduce the Bill.

^{*}Published in the Gazette of India Extra-Ordinary Part II-Section 2, dated 25-7-97